

ITEM NO.24

COURT NO.17

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).13153/2024

[Arising out of impugned final judgment and order dated 03-05-2024 in CRLA No.2487/1986 passed by the High Court of Judicature at Allahabad]

CHHUTTAN @ ATULENDRA KUMAR & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 163173/2024 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 15233/2024 (II)

(IA No. 241193/2024 - EXEMPTION FROM FILING O.T.)

Date : 05-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
 HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Vikas Upadhyay, AOR
 Ms. Ankita Kashyap, Adv.
 Mr. Arjun Singh Tomar, Adv.

Mr. Ravindra Singh, Sr. Adv.
 Mr. Raman Yadav, Adv.
 Mr. Syed Mehdi Imam, AOR
 Ms. Akriti Chaturvedi, Adv.
 Mr. Yagyawalkya Singh, Adv.
 Mr. Priyam Kaushik, Adv.
 Mr. R. S. Yadav, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
 Mr. Yasharth Kant, AOR
 Mr. Rahul Singh Chauhan, Adv.
 Ms. Sonal Kushwah, Adv.
 Mr. Ajay Singh, Adv.
 Mr. Suryaansh Kishan Razdan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On the request of the learned Senior Counsel appearing
for the petitioners. List these matters after two weeks.

In the meantime, pleadings may be completed.

(SAPNA BISHT)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)